

ITEM NO.13+23 Court 3 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 880/2020

DR. JOE JOSEPH & ORS.

Petitioner(s)

VERSUS

STATE OF TAMIL NADU & ORS.

Respondent(s)

([TO BE TAKEN UP AT 2:00 P.M.]

IA No. 34931/2021 - APPLICATION FOR PERMISSION

IA No. 115585/2020 - APPLICATION FOR PERMISSION

IA No. 79129/2020 - APPROPRIATE ORDERS/DIRECTIONS)

WITH

SLP(C) No. 3924/2021 (XI-A)

(FOR ADMISSION and I.R. and IA No.32597/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

W.P.(C) No. 771/2021 (PIL-W)

(FOR ADMISSION .)

WP (C) civil) No(s). 1225/2021

(FOR ADMISSION and IA No.144692/2021-EXEMPTION FROM FILING O.T. and
IA No.144691/2021-APPROPRIATE ORDERS/DIRECTIONS.....)

Date : 13-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For parties:

Mr. Dr. S. Gopakumaran Nair, Sr. Adv.

Mr. T. G. Narayanan Nair, AOR

Mr. Sooraj T. Elanjickal, Adv.

Ms. Priya Balakrishnan, Adv.

Mr. Aswin Kumar M.J.

Mr. Nirmal Kumar Ambastha, Adv.

Mr. Wills Mathews, Adv.

Mr. D.K. Tiwari, Adv.

Mr. Rakesh Garg, Adv.

Mr. Ashish Gopal Garg, Adv.

Mr. Anil Kumar Shukla, Adv.

Mr. Mathen Joseph, Adv.

Ms. Shweta Garg, AOR

Mr. V. K. Biju, AOR

Ms. Ria Sachthey, Adv.

Mr. Chetanya Singh, Adv.
Mr. Amlendu Kumar Akhilesh Kumar Jha, Adv.
Mr. Parthsarthi M. Saraf, Adv.
Mr. Abhay Pratap Singh, Adv.
Ms. Vijay Laxmi, Adv.

Mr. Jaideep Gupta Sr Adv,
Mr. G. Prakash, AOR
Ms. Priyanka Prakash, Adv.
Ms. Beena Prakash, Adv.
Mr. Manan Sanghai, Adv.
Adv. Ma. Anindita Mitra, Adv.

Mr. Tushar Mehta, Ld. S.G.
Mr. Aishwarya Bhati, Adv.
Mr. Rajat Nair, Adv.
Mr. Sanjay Jain, Adv.
Ms. Shardha Deshmukh, Adv.
Ms. Vanshaja Shukla, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Shekhar Naphade, Sr. Adv.
Mr. V. Krishnamurthy, Sr. Adv.
Mr. N.R. Elango, Sr. Adv.
Mr. G. Umapathy, Adv.
Mr. D.Kumanan, AOR

UPON hearing the counsel the Court made the following
O R D E R

List these matters on 22.11.2021.

On the next date of hearing, the registry may permit the lawyers appearing in these cases to appear physically even if it is not notified physical hearing day.

Interim order, if any, to continue till the next date of hearing.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)